



2026:AHC:38471

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4850 of 2026

Pradeep Kumar Gaud

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ageet Kumar Singh, Yadavendra Dwivedi
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel for the respondent-State.

2. It is argued by learned counsel for the petitioner that the fisheries rights lease was granted in favour of the petitioner in the year 2024. The private respondents namely respondent no.5-Acche Lal Patel is still in possession of the aforesaid pond hence petitioner is not able to start the fishery rights. In this regard complaint was made by counsel for the petitioner before the District Magistrate, Prayagraj/respondent no.2 on 20.11.2025 since no action has been taken hence present writ petition.

3. On the other hand it is argued by learned Standing Counsel that respondent no.2 will take a decision in the matter expeditiously.

4. With the consent of learned counsel for the parties, the writ petition is being disposed of at the admission stage itself.

5. In the facts and circumstances, the petitioner is permitted to submit a fresh representation ventilating all his grievances before the respondent no.2 along-with certified copy of this order within a period of three weeks from today. If such a representation is made, the respondent no.2 is directed to pass

appropriate order in accordance with law within a further period of three weeks.

6. With the aforesaid observations, present writ petition is disposed of finally.

February 20, 2026
Pramod Tripathi

(Prakash Padia,J.)